

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

C.P. No. (IB)-130(PB)/2017

**IN THE MATTER OF:**

**EnergO Engineering Projects Ltd.**

.....Petitioner

**SECTION : UNDER SECTION 9 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 27.07.2017**

**Coram:**

**R. VARADHARAJAN**  
**HON'BLE MEMBER (JUDICIAL)**

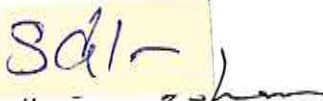
**DEEPA KRISHAN**  
**Hon'ble Member (TECHNICAL)**

**For the Petitioner(s) : Mr. Krishnendu Dutta, Mr. Milan Singh Negi, Mr. Kunal Godwani & Ms. Varsha Banerjee Advocates**

**ORDER**

Learned counsel for the petitioner is present. Shri M.M. Mathur Stressed Assets Manager for State Bank of India is also present and seeks some time to file reply as directed by this Tribunal vide an order dated 11.07.2017. A final opportunity is granted to the State Bank of India to file their reply to the petition with an advance copy to be served on the learned counsel for the petitioner.

Post the matter on 02.08.2017.



**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

27.07.2017

Vineet